

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

RST.A (IBC)/9(CH)2024

In

CP (IB) No. 299/Chd/Pb/2022

(Dismissed on 06.03.2024)

IN THE MATTER OF:

Bharat Chugh

...Petitioner-Financial Creditor

Versus

**Arora Iron And Steel Rolling Mills ... Respondent-Corporate Debtor
Private Limited**

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner in : Mr. Jatin Bansal, Advocate
main CP and
applicant in RST.A
(IBC)/9(CH)2024**

For the Respondent : Mr. Rajansh Thukral, Advocate

ORDER

It is seen that the Ld. Counsel for the petitioner has not appended his vakalatnama. He is directed to file his vakalatnama within one week. Ld. Counsel for the respondent is directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

List the matter on 22.05.2024.

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**